

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H.Jung, Member**

**Petition No.40/2006**

**In the matter of**

Disputes on the payment of the amounts payable on account of trading of power.

**And in the matter of**

Subhash Kabini Power Corporation Limited ... **Petitioner**

Vs

Madhya Pradesh State Electricity Board... **Respondent**

**Following were present:**

1. Shri MG.Ramchandran, Advocate, SKPCL
2. Shri G.S.Gupta, CEO, SKPCL
3. Shri U.K.Singhal, SKPCL

**ORDER  
(DATE OF HEARING: 20.7. 2006)**

Heard Shri M.G. Ramachandran, Advocate, appearing for petitioner on admission.

2. Admit. The petitioner has already served a copy of the petition on the respondent who may file its reply by 1.8.2006 with a copy to the petitioner. The petitioner may file its rejoinder, if any, latest by 8.8.2006.

3. List this petition for further directions on 10.8.2006.

sd-/  
**(A.H.JUNG)**  
**MEMBER**

sd-/  
**(BHANU BHUSHAN)**  
**MEMBER**

sd-/  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi, dated the 20<sup>th</sup> July 2006**